

[Shri Santosh Mohan Dev]

wells, 2.4 lakhs private tubewells, 3600 public tubewells and energisation of 4 lakhs pumpsets have been done in 1980-81.

Rural development programme is being taken up. So many things have been done by this Government. You have been telling that nothing is being done. Shri Fernandes was referring to agriculture. In 1980-81, for the first time, the Agricultural Prices Commission was asked to take into account the changes in terms of trade between agricultural and non-agricultural sectors while fixing prices. Even after prices were fixed, Government asked the A.P.C. to re-work them taking into account the increase in cost of fertilizers. This was what was done by Mrs. Gandhi for the rural people, the farmers. I would not go into various other points. But I would only like to say that it is easy for the hon. Members to criticise but it is very difficult to understand what is done by the Government in relation to the rural farmers unless they are serious about their upliftment. Linguistic religious and other minorities in Assam are happy. It was because of able leadership of Mrs. Gandhi.

Mrs. Promila Dandavate has made an aspersian about Mrs. Timur in the last session that this lady who was going to be the Chief Minister of Assam, was celebrating the marriage of her daughter in Calcutta out of fear. But, now, this same lady, after becoming the Chief Minister has created such situation that if anyone wants to celebrate the marriage of his daughter or son in Assam, there is no difficulty. That situation has been created by the lady there.

Mr Deputy-Speaker, Sir, I appreciate the stand the C.P. (M) had taken in Assam. But, as far as the Janata Party, the Lok Dal are concerned,....

MR DEPUTY-SPEAKER : Just a minute. You may continue later. The hon. Home Minister wants to make a statement. Mr. Venkatasubbaiah, you may make the statement regarding the law and order situation in Gujarat.

15 24 hrs

STATEMENT RE LAW AND ORDER

SITUATION IN GUJARAT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH) : Sir, the Government have been viewing with grave concern and anguish the recent developments in Gujarat the students of Medical Colleges have been involved in a conflict over the matter of reservation which has resulted in violence, arson,

loot and destruction of public and private property. In this process innocent and precious lives have been lost.

According to the information received from the state Government, some medical students of B.J. Medical College, Ahmedabad, placed certain demands before the State Government on 31st December, 1980 concerning the system of reservation of seats for Scheduled Castes and Scheduled Tribes students in post-graduate courses in medical institutions. As a result of discussions with student leaders the State Government were prepared to consider and meet their reasonable demands. Government made it clear that abolition of the principle of reservation for Scheduled Castes and Scheduled Tribes students was not negotiable, since this is a part of our policy to further the educational interest of the weaker sections of the people, and in particular of the Scheduled Castes and Scheduled Tribes—an objective which is enshrined in the Constitution and to which this Government are also fully committed.

While some of the demands were still under consideration of the State Government some political parties and disgruntled groups and anti-social elements whipped up the sentiments of the students in the matter of abolition of reservations and this resulted in resort to violent acts in Ahmedabad on 5th January, 1981. In retaliation, the supporters of reservation organised a counter agitation which aggravated the situation. The trouble spread to other places like Baroda, Mehsana and Khaida and so far, 18 out of 19 districts have been affected.

With a view to resolve the problem, the State Government had initiated discussions with the student representatives and in furtherance of this objective the State Government also decided to set up a Committee to consider the other demands subsequently put forth by the Medical Students like introduction of residency system, abolition of M.Sc. (Medical) Course and expansion of hostel facilities in different Medical Colleges. The State Government are also constantly endeavouring to persuade the agitating students to come to an amicable settlement. The leading citizens, Doctors, High court judges and other saner elements have appealed to the students to withdraw their agitation and restore normalcy. Unfortunately some interested elements have been trying to exploit the situation to further their own designs. The Central Government have been providing all necessary assistance to the state Government to effectively meet the situation.

I would fervently appeal to hon'ble Members of this august House and to all shades of opinion in the country to strengthen the hands of Government in creating conditions conducive to early restoration of normalcy in Gujarat

श्री राम विलास पासवान (हाजीपुर) :
उपाध्यक्ष जी, इस पर डिस्कशन चाहिए।

MR. DEPUTY SPEAKER : No. I am not permitting.

श्री मनी राम बागड़ी (मथुरा) : इस पर जरूर बहस होनी चाहिए। आप कैसे तो नो कर रहे हैं।... (व्यवधान)

MR. DEPUTY SPEAKER : How can I hear all of you together. If you want to say something you have to say one by one.

PROF. MADHU DANDAVATE (Rajapur) Sir, I wish to point that I myself requested the Minister for Parliamentary Affairs after Shri Bagri and others had made the suggestion, that the statement should be made—you may check the records—and at that time the Speaker had said that after the statement is made—of course, Goerge Fernandes suggested that discussion under Rule 193 be allowed. It can be under Rule 193 or 184—that issue is still in the possession of Speaker and the Speaker has not refused the discussion. He has kept the issue open. Therefore as my hon'ble colleague Shri Bagri has said there should be a discussion. So, don't give any ruling that there cannot be any discussion.

SHRI ATAL BIHARI VAJPAYEE : Sir, we are within our rights to demand a discussion. We want discussion. (Interruptions.)

PROF. MADHU DANDAVATE : I wanted to remind you that Speaker has already committed that we can give notice under Rule 193 or 184.

श्री राम विलास पासवान : श्री जी जो मंत्री जी ने स्टेटमेंट दिया है, वह बिल्कुल गलत है और झगड़ा है होम मिनिस्टर और मुख्य मंत्री के बीच में और उसमें मारा जा रहा है हरिजन और पिछड़ा हुआ। इसलिये हाउस इससे संतुष्ट नहीं है। मैं आपसे मांग करूँगा, आप कहें कि मंत्री जी ने यह नहीं बताया कि कितनों की जान गई है, कितनी प्रापर्टी बरबाद हो गई है। इसलिये इस पर फुल-फ्लैण्ड डिस्कशन होना चाहिये और मुख्य मंत्री को एकदम वहाँ के प्रशासन को डिस्मिस कौजिए, उन्हें हटाया जाये। जब तक आप कड़ाई से पेश नहीं आयेगे,

मैं यह कहूँगा कि यह प्राग, यह चिन्नारी जो चली है, यह सारे देश को जला देगी।

श्री अर० एन० राकेश (चैल) : आन्दोलनकारी जो मुख्य मंत्री के समर्थक हैं, उनको मुख्यमंत्री की ओर से चिट्ठियाँ भेजी जा रही हैं और चूड़ियाँ भेजी जा रही हैं कि आन्दोलन को चलाओ अगर आन्दोलन तुम्हारे गाँव में हो तो हरिजनों को खत्म कर दो, आन्दोलन चलाओ। ये चूड़ियाँ भेजी जा रही हैं। यह क्षेत्र है जहाँ से लोग इकट्ठे होकर आ रहे हैं। 40 लोग मारे गये हैं।

MR. DEPUTY-SPEAKER : Please, Listen. You have every right to ask for details. Mr. Speaker has already said about it, that he will allow a debate or a discussion. It will be considered by the Business Advisory Committee. Mr. Speaker has agreed to take this up and to fix a date. You were also present in the House then. It will be done by the Business Advisory Committee.

SHRI DHANIK LAL MANDAL : (Jhanjharpur) : I am on a point of clarification. Please allow me.

मैं यह जानना चाहता हूँ मंत्री जी से, इन्होंने जो बयान दिया है, सदन के समक्ष, वह बिल्कुल अधूरा है और अपर्याप्त है।

MR. DEPUTY-SPEAKER : We are not discussing about the Statement. I am not permitting you. I will quote the rule. You have been a former Home Minister. The rule says :

'A statement may be made by a Minister on a matter of public importance with the consent of the Speaker but no question shall be asked at the time the statement is made.'

SHRI DHANIK LAL MANDAL : **

MR. DEPUTY-SPEAKER : This will not go on record.

I have called Mr. Vajpayee.

SHRI ATAL BIHARI VAJPAYEE : (New Delhi) : Sir, I am not seeking any clarification from the Home Minister. We would like to have some early discussion but this discussion should be held in a very

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calm atmosphere. The situation in Gujarat is really very serious. This issue is a very sensitive issue, if I may say so. Anti-reservationist agitation has taken an ugly turn. As Members of Parliament, should we not behave in a responsible manner ?

MR. DEPUTY-SPEAKER : Surely.

SHRI ATAL BIHARI VAJPAYEE : Otherwise, the repercussions will be very dangerous. This is what I feel. May I, therefore, appeal to the ruling party. The Chief Minister and the Minister of State should settle their differences within the party itself.

(Interruptions)**

MR. DEPUTY-SPEAKER : No, please. I am not allowing anybody.

Nothing will go on record.

(Interruptions)**

MR. DEPUTY-SPEAKER : No. Don't record it. It is not recorded.

(Interruptions)**

15.40 hrs.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS—Contd.

SHRI SANTOSH MOHAN DEV : Sir, this Government in Assam was formed only recently. It is hardly 1/2 months old and they have created a position whereby the linguistic and religious minorities are having confidence in this Government and they are having a peaceful life now. (Interruptions)

SHRI MANI RAM BAGDI : ...**

MR. DEPUTY-SPEAKER : Whatever Mr. Bagri has said will not go on record.

(Interruptions)**

SHRI SANTOSH MOHAN DEV : Sir, now a talk is going on for having a discussion in Delhi. I request the Government of India and the hon. Home Minister to make sure that this talk is held in such an atmosphere that there is no trouble created here. The Parties like Bharatiya Janata Party, Lok Dal, etc. were trying to create troubles in Assam on the one hand and on the other they are trying to settle the issue in Delhi. This should be taken note of with great care. We have seen in

Assam that these agitators at one stage were agitating with the portraits of the great leader of our country to prove they are non-violent and this idea was given by the Bharatiya Janata Party. We find that the same Party in their General Meeting had mentioned the idealism of Gandhiji and they had exploited his name. In the name of his idealism, the political parties like the Bharatiya Janata Party are taking the name of the Father of our Nation to achieve their own ends. Therefore, Sir, if there is any discussion here in Delhi, I would request the hon. Minister that along with the Opposition and the agitators, the linguistic minorities organisations like A.M.S.U. and the C.R.P.C. should also be made a party to that talk. I would request the Government that all possible steps should be taken for the peaceful and regular conduct of the examination which are going to be held from 9th of next month. The students appearing for the examinations should be allowed to take the examinations peacefully. They have already lost more than one year. I do not agree with those who say that the Government is not effective. I will only say that the trouble with the Government is that there are so many S.D.Cs who are working in this Government.

15.43 hrs.

[SHRI HARINATHA MISRA in the Chair]

In my constituency I visited an area only last week and I saw one of the officers conferring with one of the opposition MLA, who had lost the election and taking dictation from him. There is nothing wrong in conferring with him, but when I tell him to do something in public interest, he says : "I cannot do it, I am an SDC" he said SDC means, a servant of the defeated candidate. This is the position in Delhi and some other States also. There are some bureaucrats who are being guided by the opposition people and they are trying to finish and destroy the good work being done by this Government. Unless we take care of these 'servants of the defeated candidates', I am sure, this Government will have lot of difficulties in administering and doing all the good work they are trying to do.

With these words, I conclude and I thank you for giving me an opportunity to participate in this discussion.

SHRI B.V. DESAI (RAICHUR) : Mr. Chairman, sir, I rise to support the motion of thanks on the President's Address moved by my friend, Shri V.N. Gadgil.